

ITEM NO.8

COURT NO.16

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s) . 1744/2023

(Arising out of impugned final judgment and order dated 23-12-2022 in CRMA No. 19772/2022 passed by the High Court of Gujarat at Ahmedabad)

AMJIBHAI BHIKHABHAI CHAUDHARI

Petitioner(s)

VERSUS

THE STATE OF GUJARAT

Respondent(s)

(FOR ADMISSION and I.R. and IA No.26268/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.26270/2023-EXEMPTION FROM FILING O.T.)

Date : 14-02-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. I.H. Syed, Sr. Adv.
Mr. Varinder Kumar Sharma, AOR

For Respondent(s) Mr. Siddhartha Jha, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned counsel appearing for the petitioner.

We permit the petitioner to implead the complainant as party respondent No. 2.

Complainant/ newly added respondent No. 2 is represented by Mr. Siddhartha Jha.

Amended cause title to be filed within one week.

Issue notice to the State returnable on 5th April, 2023.

Learned counsel for the petitioner is permitted to serve the standing counsel.

In the meanwhile, the petitioner shall not be arrested in connection with the concerned offence subject to condition that he shall continue to co-operate for the investigation.

To be heard along with SLP(Cr1.) 749 of 2023.

(NEETA SAPRA)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)